torate they would select for the purposes of elections to the local bodies.

SHRI M. P. BHARGAVA: May 1 know, Madam, from the hon. Minister whether actually rolls are prepared by one authority or whether there are different authorities for preparing different electoral rolls, the Election Commission for the Parliamentary constituencies and the State Governments for the State Assemblies and the District Boards for the Panchayats and local bodies? What is the position?

SHRI JAGANATH RAO: In every State the Chief Electoral Officer prepares the rolls on behalf of the Election Commission.

SHRI A. B. VAJPAYEE: In view 01 tiro fact that large-scale malpractices occur u preparing the electoral rolls for Panchayats may I know whether the Government have considered the desirability of advising the State Governments to have a common electoral roll for the Assemblies as well as for the Panchayats?

SHRI A. K. SEN: I do not think it is the business of the Central Government to advise the State Governments as to how to run their Panchayat elections. If the Panchayat elections have revealed any largescale malpractices in the matter of the preparation of electoral rolls, 1 have no doubt the matter will be taken uo by the respective State Government to prevent such malpractices from occurring. As far I know, separate laws are provided for preparation of electoral rolls, for the filing of petitions, for hearing of objections and various other matters, similar to the procedure we follow in preparing our rolls.

SHRI A. D. MANI: Madam, the hon. Deputy Minister has said that the Chief Electoral Officer has been vested with the responsibility for the preparation of the State Legislative' Assembly rolls; nd the rolls for Parliament. May 'ask him whether the Chief Electoral Officer does not employ the staff of the State Governments, or is any staff of the Election Commission associated with him in regard to the preparation of these electoral rolls?

1 here have been some cases in the electoral rolls where the names of Ministers of the State Governments and of important members of the Legislative Assembly nn\e been omitted, and therefore I put this iiuestion.

Shri J AG AN ATH RAO: No officer of the Chief Election Commission is associated with the preparation of the electoral rolls. Naturally the State Electoral Officer employs the State officers. Mistatce.s do occur and when they occur and they are pointed out, they are corrected.

"569. [The questioner (Shri G. K. Kupoor) was absent. For answer, vide cols 3918—21 infra.]

FIXATION OF PADDY AND RICE PRICES 1 of ORISSA

'570. SHRI M. MISRA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) whether the maximum and mini mum prices for paddy and rice have been fixed by the Central Government for Orissa agriculturists;
 - (b) if so. the details thereof; and
- (c) whether the attention of the Government of India has been drawn to the fact that the agriculturists in the interior do not get the benefits of the legitimate price for their products?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI D. R. CHAVAN): (a) Maximum prices of paddy have been statutorily fixed. Support prices at assembling points for paddy have also been announced. Maximum wholesale and retail prices of rices have also been statutorily fixed. All the prices have been fixed by Orissa Government in consultation with the Central Government.

- (b) A statement giving the details is laid on the Table of the Sabha.
 - (c) No, Madam.

3889	Oral Answers [R	AJYA SABHA] Statement RICE	to Questions 3890		
	Name of the places	Name of the variety	Maximum wholesale price of rice per quintal inclusive of cost of gunny and sales tax or purchase tax pay- able upto previous stage	Maximum retail rice per kilogram	
		7	Rs. P.	Paise	
Notified area Council areas of Steel Township, Rourkela, Civil Town- ship, Rourkela, Rajganjpur, Bi-		Common rice	63 · 20	67	
		Fine Rice -	68 - 60	72	
Ang	ramitrapur, Barbil, Joda, Hirakud, Angul, Talcher, Phulbani, Kora- put and Rairangpur	Superfine II rice ·	73.25	77	
tow Kha pah mah Sun kun	and t area of Pradip, and Baliguda n, G. Udaigiri town, and Bisra, ansbahae, Brajrajnagar, Bel- ar, Kirubiru, Bahalda, Gor-u- nishani, Salaiput, Tikabali, abeda, Machkund, Chitra- da, Orkel and Balimela; and area falling within a ten mile all along the border of the		76.00	80	

2	Any	place	other	than	the	places
	spe	cified	above			

Common rice	59.50	64	
Fine Rice .	64 - 75	69	
Superfine II rice ·	69 · 25	74	
Superfine I rice ·	72.00	77	

PADDY

		Variety						Maximum prices per quintal for naked grains at the notified assembling Centres		
_				7				Rs. P.		
	Common Paddy	•	•				•	35.00		
	Fine Paddy ·		*		•	*		37.68		
	Superfine Paddy II					14		40.36		
	Superfine Paddy I			٠,	11	٠.	•	42 00		

Support prices at assembling points for paddy have been fixed at one rupee per quintal below the maximum prices.

SHRI M. MISRA: May I ask, Madam, whether any minimum price has been fixed I

Oral Answers

- SHRI D. R. CHAVAN: 'I hat has been mentioned in the Statement.
- SHRI N. SRI RAMA REDDY: May i Know, Madam, if the Food Corporation is carrying on its operations, pttrcri etc. there?
 - SHRJ 1). R. CHAVAN: No.
- SHRI M. MISRA: Madam, in the Statement there is no minimum price mentioned.
- I D, R. CHAVAN: I he minimum price is mentioned at the bottom. That is the producer's price or what is called the support price which is one rupee 'ielow or less than the maximum price statutorily fixed.
- SHRI M. M. DHARIA: May we know what are the principles that are adopted while fixing the maximum and minimum prices, and whether some care is taken in order to see that the cultivator gets a remunerative price?
- SHRI C. SUBRAMANIAN.!: As hoffl. Members are aware, Madam, these prices are fixed on the basis of the recom tions of the Jha Committee appointed to make ad hoc recommendations for the purpose of being adopted during the last season. Just now we have appointed the Agricultural Prices Commission also which will go into this matter in detail and <nake recommendations with regard to the coming season.
- SHRI M. M. DHARIA: How long will 'his Price Commission take in order to bring out its report?
- SHRI C. SURAMANIAM: ! am hoping that for the next khariff season before the sowing, it should be possible for us to announce the prices.

SUPPLY OF WHEAT FROM U.S.A.

*571. SHRI SURJIT SINGH ATWAL: Will the Minister of FOOD AND AGRICULTURE be pleased to slate:

- (a) whether it is a fact that the Gov ernment of the United States of America
- announced the issuance of a PL 480 authorisation for supply of wheat to the Government of India;
 - (b) if so. what is the total tonnage of i to be supplied; and
- (el what are the terms and conditions of the agreement?
- I in DEPUTY MINISTER IN rut: MINISTRY or "! ODD AND AGRK I TORE (SHRI D. R. CHAV.-N): (a) Yes. Madam, under PI.. 480 agreement of 30th September. 1964 as amended on Jl-12-64.
- (b) The agreement provided funds foi the import of about 4 million tons of wheat during the period July 1964—June 1965,
- (c) the following are the main terms and conditions: -
 - (i) The cost tof the commodi' payable wholly in rupees.
 - lii) Freight for 50 percent of the commodity required to be shipped in U.S. flag vessels is payable in rupees at the freight rate applicable to non-U.S. flag vessels.
 - I iii) The rupee funds accruing on above account are to be used. I roadly speaking, towards:
 - (a) U.S. expenditure in India.
 - (b) Loans to the Government of India, for economic development purposes etc.

SHRI SURJIT SINGH ATWAL: Ma> 1 know the price of this wheat in Anu the total cost for importing into this country and the price at which it is sold to the consumers

SHRI C SUBRAMANIAN!: Madam, recently we have announced that Rs. 48 would be the issue price for the consumer. 1 am sorry I do not have the figures immediately with regard to the actual cost at the port of arrival.

SiiRi GOPIKRISHNA V1JAIVARiilY'A: In answer to part (c) of the